

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:567
ANSWERED ON:24.11.2011
NAC SUGGESTION ON TRANSFER OF LAND
Kumar Shri Vishwa Mohan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether National Advisory Council (NAC) has recently suggested that all ?land transfers for public purpose? ought to come under the purview of the proposed Land Acquisition Bill;
- (b) if so, the details thereof;
- (c) whether the Union Government has examined the suggestions made by NAC on land transfers for public purpose;
- (d) if so, the details thereof; and
- (e) the time by which a revised bill in this regard is likely to be introduced?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (b): The National Advisory Council (NAC) in its letter dated 6th June, 2011 has suggested the following definitions of public purpose:-

- a. the provision of land for strategic purposes relating to naval, military, air force and armed forces of the Union or any work vital to national security or defence of India or State police, safety of the people;
- b. the provision of land for infrastructure projects of the appropriate Government, including irrigation and power, where the benefits largely accrue to the general public.
- c. the provision of village sites, acquisition of land for the project affected people, planned development for improvement of village sites, provision of land for residential purpose to the poor, educational and health schemes, and
- d. the provision of land for any other purpose useful to the general public including land for companies, for which at least 70 per cent of the project affected people have given their written consent.

(c) : Yes sir, The suggestion given by the NAC regarding ? public purpose? has been examined in the Department.

(d) to (e): The Land Acquisition, Rehabilitations & Resettlement Bill, 2011 has been prepared by the Department of Land Resources, Ministry of Rural Development on the basis of suggestion received from various stakeholders, i.e., Ministries/Departments, States/UTs including the National Advisory Council (NAC). The Bill was put in the public domain for inviting suggestions/comments from all the stake-holders and public at large on 29th July, 2011. The aforesaid Bill has been introduced in the Lok Sabha on 7th September, 2011 after seeking approval of the Cabinet. The Bill has been referred to the Parliamentary Standing Committee on Rural Development by the Hon'ble Speaker, Lok Sabha for Examination and Report to the Parliament. The Bill is available on web-site of the Department, i.e., www.dolr.nic.in.